

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH PUNE AT PUNE.**

APPEAL NO. 155 OF 2024 (WZ)

Mr. Pradip Nanaso Patil

... APPELLANT

V/S

The Tahsildar and Ors.

... RESPONDENTS

AFFIDAVIT IN SUPPORT

MAY IT PLEASE THE HON'BLE TRIBUNAL:

I, Mr. Pradip Nanaso Patil, adult, Occu.: business, having lease at Kasarwadi Gat No. 630/1A Residing Post Top Taluka Hatkanangale, District- Kolhapur , do hereby state on solemn affirmation as under: -

1. I am the Appellant and responsible for day to day administration of my business. As such, I have gone through the Rejoinder to the Appeal and the documents being filed today.
2. I find that the contents therein are true and correct to the best of my knowledge and belief and which may be treated as part and parcel of the present affidavit.

WHATEVER STATED ABOVE is true and correct to the best of my knowledge and belief. In witness whereof I have signed hereunder at Kolhapur on 7th day of May 2025.



DEPONENT

Pradip



Notary Regl. Sr. No. 181
2025

BEFORE ME

Shankar

17 MAY 2025

Shivaji Shankar Yadav
Advocate & Notary Public (Govt. of India)
BF 14, Royal Gateway,
Opp. Renuka Temple,
Kasaba Bawada, Kolhapur.

No. of Corrections
on this page. Nil

**BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN
ZONE BENCH, PUNE, AT PUNE**

APPEAL NO. 155 OF 2024 (WZ)

Mr. Pradip Nanaso Patil

... APPELLANT

V/S

The Tahsildar and Ors.

... RESPONDENTS

**REJOINDER ON BEHALF OF APPELLANT
TO THE AFFIDAVIT DATED 21.01.2025 OF THE
RESPONDENT Nos. 1 AND 2**

MAY IT PLEASE THE HON'BLE TRIBUNAL

Rejoinder on behalf of the Appellant to the Affidavit dated 21.01.2025 filed by the Respondent Nos.1 and 2 is as under:-

1. At the outset, the contents of the said Affidavit filed by the Respondent Nos.1 and 2 on 21.01.2025 are not admitted by the Appellant and are denied in except so far as these are expressly admitted herein.
2. The Appellant has filed the present Appeal before the Hon'ble Tribunal to quash and set aside the impugned order dated 30th August 2024 (**Page No. 17 to 21 of paper book**) directing the Appellant to deposit an amount of Rs.4,59,52,577/- (Four Crores Fifty Nine Lakhs Fifty Two Thousand Five Hundred Seventy Seven only) towards the Environment Damage Compensation issued by the Respondent No.1.
3. The Appellant further submits that the Respondent No.01 has imposed Environmental Damage Compensation without any material on record or evidences. The Respondent has not provided any calculation for imposing said compensation. The impugned order has been passed without hearing the Appellant and in complete

contravention to the principles of natural justice, equity and fair play. The impugned order does not specify any of these factors and the conclusion of the Respondent for arriving at the said amount.

4. In the Affidavit, the Respondent No.1 and the Respondent No.2 have stated that the Appellant excavated/mined 40,047 Brass of minor minerals illegally, to which the contention is that the Appellant has all required permissions which were necessary to the Appellant to operate the quarry.
5. The Appellant further submits that the quarry lease was granted to the Appellant on 5th February 2009, which was valid for a period of five years, which was valid and subsisting till 4th February 2014. **(Page No. 22 to 33 of Paper Book)**
6. The Appellant submits that the Respondent No.4 granted the Environmental Clearance to the Collector, Kolhapur on 14th March 2013. **(Page No. 34 to 40 of Paper Book)**. It is submitted that the said Environmental Clearance has not been challenged in Court of law and also that the same was valid and subsisting, when the Appellant was carrying out the operations.
7. The Appellant submits that, after expiry of the mining lease made an application to the Respondent No.2 for renewal of the same. However, vide an order dated 25th August 2014, the Respondent No.2 has refused the application of the Appellant. The Appellant has stopped the mining operations since then. The Appellant has not carried out any mining operations and that the Appellant has paid the entire royalty till date. **(Page No. 41 to 43 of the paper book)**
8. The Appellant further submits that, the Appellant submits that the Appellant herein had also received the Consent to Operate from the

Respondent No.5 on 29th September 2016. The same was valid and subsisting till 31st March 2022. The said Consent to Operate was valid and subsisting till the Appellant was carrying out the operations and it was not challenged before any court of law. (**Page No. 50 to 54 of the paper book**)

9. From all of the above paras, the contention of the Appellant is that the Appellant had taken all the required permissions. The Appellant never had no intentions to conduct any illegal activity. The Appellant from time to time, made applications for permissions, consent or their renewals.
10. The Respondent Nos.1 to 5 granted various consents or permissions to the Appellant when he applied for the same. The Respondent Nos.1 to 5 never stopped the Appellant from making application stating that the said land is 'Reserved Land'. The Appellant submits that when Respondent refused to renewal of the application of mining lease, the Appellant immediately stopped the operation of mining. The Respondents are thus estopped from taking any stand contrary to the permissions granted by them. The Appellant cannot be held liable for the faults committed on the part of the Respondents.
11. The Appellant further contends that, the Appellant had done all the needful and have always shown the intentions to comply with the directions of the Respondent Nos.1 to 5.
12. The Hon'ble Supreme Court of India in the case of Murarilal Jhunjhunwala V/s State of Bihar, 1991 Supp (2) Supreme Court Cases 647 have stated that '*the Appellant no way to be blamed for having done all he could under the Law. It was Licensing Authority*

which was to be blamed for failure to perform its statutory duties.'

Further The Hon'ble Supreme Court of India quashed this case stating the prosecution being arbitrary and unjustified in every aspect.

13. The Appellant further contends that, the Appellant has stopped mining activity and surrendered the mining lease on dated 4th February 2014, this shows that the Appellant never had any intention to carry out operations illegally.

14. The Appellant further submits that the Appellant had sought response from the office of the Chief Secretary, Maharashtra requesting for the information as to what action has been initiated against the officers indicted in the report. However there has been no response in that regard. The Authorities have failed to place it before the Hon'ble Tribunal as to what action has been taken against the erring officials. The Authorities rather than taking action against the officers have proceeded against the Appellant, despite having all permissions under law. Copy of the RTI application and reply thereto is annexed hereto and marked as **ANNEXURE – A-1**.

15. It is thus, submitted the Hon'ble Tribunal be pleased to quash and set aside the impugned order.

PUNE

DATE : 7/05/2025



ADVOCATE FOR THE APPELLANT



जोडपत्र "अ"
(नियम ३ पहा)

माहितीचा अधिकार अधिनियम, २००५ अन्वये माहिती मिळविण्यासाठीच्या अर्जाचा नमुना प्रति.

फी मुद्रांक
चिकटवावा

राज्य जन माहिती अधिकारीसो

(कार्यालयाचे नांव व पत्ता) सहस्रम व वन विभाग पहिला मजला, हुतात्मा राजगुरु चौक, माहान कामा मार्ग, मंत्रालय, मुंबई-

१: अर्जदाराचे संपुर्ण नांव: श्री प्रदीप नानाला पाटील ४०००३२
२: पत्ता: सु.पो. टोप, ता. हातकणंगल, जि. कोल्हापूर - ४९६९२२
३: हव्या असलेल्या माहितीचा तपशील- मा.रा.व.व.य. हरित नवाड मूक अर्जक्र. ६६, २०२०

या अनुषंगाने शा. का. ला. व. डी, ता. हातकणंगल, जि. कोल्हापूर येथील वन जमिनीवर के. व. शा. ला. व. डी. परवानगी शिवाय झालेले उत्खनन पर्यावरणाची हानी याबाबत मा. नवाड यांनी दि. २०/१२/२०२१ रोजी प्रकरणात अदिश. पारित केले आहेत. सदर अदिशाच्या अनुषंगाने प्रश्न प्रकरणे सहस्रम व वन विभागाकडील शा. ला. व. डी. नि. वि. क्रमांक

उ. फ. ड. न. डी. - २०१७ प्र. क्र. २९५/क्र-१० दि. १२/१२/२०२२ अन्वये प्रस्तुत प्रकरणी प. व. व. (एक) माहितीचा विषय: वन न. मू. व. अधिकारी/कर्मचारी यांचे सुवाले व त्यांचे काम शा. ला. व. डी. (दोन) ज्याकालावधी संबंधात माहिती हवी असेल तो कालावधी # २०१२/२०२१ ते २०२३/२०२४ नि. वि. (तिन) हव्या असलेल्या माहितीचे वर्णन \$ वन न. मू. व. कर्मचारी ३ प्रमाणे

(चार) माहिती टपालद्वारे हवी आहे की व्यक्तीश: हवी आहे. टपालाद्वारे
(प्रत्यक्ष टपालखर्च अतिरिक्त फीमध्ये समावीट करण्यात येईल.)

(पाच) टपालाद्वारे हवी असल्यास, नोंदणीकृत (R.P.A.D.)
(सर्वसाधारण, नोंदणीकृत किंवा शिष्ट)

४: अर्जदार दारिद्र्यरेषेखालील आहे किंवा कसे नाही
(असल्यास, त्याबाबतच्या पुराव्याची छायांकित प्रत जोडावी)

ठिकाण: कोल्हापूर

दिनांक: ०१/३/२०२५

अर्जदाराची सही

- * विषयाचा स्थूल प्रवर्ग दर्शविण्यात यावा (शासकीय जमीन देणे/सेवाबाबी/परवाने इत्यादी)
- # ज्या कालावधीचा संबंधातील माहिती हवी आहे तो कालावधी दर्शविण्यात यावा.
- § माहितीचा विशेष तपशील दर्शविणे आवश्यक आहे.

317 सा. राष्ट्रीय हरित लक्ष्य यांचे आदेशानुसार संयुक्त समिती गठीत करून वन जमिनीत विना परवानगी उत्खननास परवानगी देणाऱ्या विरुद्ध कारवाई, पर्यावरणाची झालेली हानीच्या संयुक्त समितीमार्फत बोध घेवून पुनर्स्थापन योजना आखणे व संबंधीत व्यक्तीकडून रक्कम वसूल करणेबाबत निर्देश दिलेले आहेत. त्यानुसार समितीने खाली नमूद वनजमिनीत विना परवानगी उत्खननास परवानगी देणाऱ्या अधिकारी/कर्मचारी यांचेकडून खुनाला सांगितला होता.

- | | |
|-----------------------------|-----------------------------|
| 1) श्री. प्रविण वरडे |] जिन्हाधिकारी कोल्हापूर |
| 2) श्री. दिलीप जाधव | |
| 3) श्री. लक्ष्मीकांत देशमुख | |
| 4) श्री. अजित पवार | — अप्पर जिन्हाधिकारी |
| 5) श्री. कुमार चैरे |] महसूल उपजिन्हाधिकारी |
| 6) श्रीमती स्वाती देशमुख | |
| 7) श्रीमती सुमंता गायकवाड | |
| 8) श्री. वा. ग. गुरव |] जिन्हा खनिकर्म अधिकारी |
| 9) श्री. वि. म. साठवे | |
| 10) श्री. अक्षय मोगे | |
| 11) श्री. डी. डम रत्नगर |] अव्वल कारकून खनिकर्म शाखा |
| 12) श्रीमती वैशाली निकम | |
| 13) श्री. सुभाष भागडे | |
| 14) श्री. सतिश बागल |] तहसिलदार, हातकण्ठांबले |
| 15) श्री. समीर शिंगटे | |
| 16) श्री. गुरुन बिराजदार | |
| 17) श्री. दिपक शिंदे | |
| 18) श्री. मनोजकुमार डेतवडे | |
| 19) श्री. रणजित देसाई | |
| 20) श्री. प्रकला कोळी |] नाथन तहसिलदार |
| 21) श्री. गुरुन बिराजदार | |
| 22) श्री. मनोजकुमार डेतवडे | |

- 23) श्रीमती इल.टी. थोरान] अव्वम कारकून
- 24) श्री. शाहाजी शेटके]
- 25) श्री. विनीद वस्ते]
- 26) श्री. विनायक साने] तमिप्रीक
- 27) श्री. अरुण माळगे]
- 28) श्रीमती लुबणी रजपूत]
- 29) श्री. आर. बी. मुल्बाणी] मंडळ अधिकारी,
- 30) श्री. इस. इन. कांबळे] पेटवडांगव
- 31) श्री. नारायण प्रवार]
- 32) श्री. डी. इस. पाटील] गांव कामगार,
- 33) श्री. अक्विजीत पाटील] तलाही, टोप
- 34) श्रीमती इ. बी. सोमिन]
- 35) श्री. यू. इस. माळी]

वर नमूद अधिकारी/कर्मचारी यांनी दिलेला खुलासा सान्य करण्याचा निर्णय शासन वर रावत घेण्यात आला आहे. सबब वर नमूद सर्व अधिकारी/कर्मचारी यांनी दिलेला लेखी खुलासा व तो खुलासा सान्य करण्याचा शासन निर्णय यांचा खंडी, शिक्का बक्कल साहित्याही

वरील सर्व साहित्य सत्ता मा. राष्ट्र हरित लवाद न्यायान्यामध्ये पुणे येथे साझ्या हात्यामध्ये दाखल करावयाची आहे. तरी लवकरात लवकर मिळावी हि नमूद विनंती.

Prakash

प्रदिप नामाको पाटील



महाराष्ट्र शासन
महसूल व वन विभाग
पहिला मजला, मादाम कामा मार्ग,
हुतात्मा राजगुरु चौक, मंत्रालय, मुंबई-४०००३२.

क्रमांक : माअअ-२०२५/७१/प्र.क्र.१७/ई-४

दिनांक : २५/०३/२०२५

प्रति,

श्री. प्रदीप नानासो पाटील,
मु.पो. टोपे, ता. हातकणंगले,
जि. कोल्हापूर, पिन- ४९६९२२

विषय:- माहितीचा अधिकार अधिनियम, २००५ अन्वये केलेला अर्ज.

महोदय,

- उपरोक्त विषयाबाबत आपला दिनांक ०७/०३/२०२५ रोजीचा माहितीचा अधिकार अर्ज नोंदणी शाखेकडून दिनांक २५/०३/२०२५ रोजी कार्यासन (ई-४), महसूल व वन विभाग यांच्याकडे प्राप्त झाला आहे.
२. उपरोक्त अर्जान्वये आपण मागितलेल्या माहितीच्या अनुषंगाने आपणांस असे कळविण्यात येते की, सामान्य प्रशासन विभाग, शासन परिपत्रक क्र. संकीर्ण-२०१२/९८९/प्र.क्र.४७९/सहा, दि. १७ ऑक्टोबर, २०१४ मधील तरतुदीनुसार आपणांस माहिती उपलब्ध करून देणे शक्य होत नाही. (शासन निर्णय संकेतस्थळावर उपलब्ध आहे.)
३. वरील माहितीने आपले समाधान झाले नसल्यास सह सचिव (ई-४), महसूल व वन विभाग, मंत्रालय, मुंबई यांचेकडे उत्तर प्राप्त झाल्याच्या दिनांकापासून ३० दिवसांच्या आत प्रथम अपिल दाखल करू शकता.

आपला,


(प्रविष्णु पाटील)

जन माहिती अधिकारी तथा अवर सचिव,
महसूल व वन विभाग, मंत्रालय, मुंबई-३२.



WE UNDERTAKE TO FILE ENGLISH TRANSLATION
AT THE TIME OF HEARING